

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 192/2007

IN THE MATTER OF:

H.B. Stock Holdings Ltd.

.....Petitioner

v.

M/s. DCM Shriram Industries Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 397-398 of the Companies Act

Order delivered on 20.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

**For the Petitioner(s) : Shri Anand Garg & Shri Nimanniyu Sharma,
Advocates**

**For the Respondent(s) : Shri Nipun Malhotra, Advocate
Shri A.T. Patra, Advocate**

ORDER

One last opportunity is granted to comply with the order dated 09.05.2017 for filing rejoinder to the reply filed by respondent Nos. 1, 15, 16 & 22. The needful shall be done within the period of two weeks. If the needful is not done within two weeks, the matter shall proceed for arguments as it is one of very old matter of 2007.

List on 10.08.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

20.07.2017

Vineet